

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**Item No. 110**  
**(IB)-31(PB)/2020**

**IN THE MATTER OF:**

Hemant Kumar

... Petitioner

v.

Educomp-Raffles Higher Education Ltd.

... respondent

**Order under Section 9 of IBC**

**Order delivered on 19.02.2020**

**Coram:**

**DR. DEEPTI MUKESH**

**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner/Applicant: Mr. Saksham Ahuja, Adv.

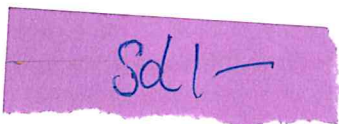
For the respondent: Mr. Priyadarshi Gopal & Mr. Piyush Saghi, Adv.

**ORDER**

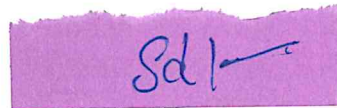
Ld. Counsel for the respondent seeks and is granted three days time to file vakalatnama and ten days time to file reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for further consideration on 19.03.2020.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

19.02.2020  
Ritu Sharma